



A BRIEF REPORT

OF

**THE BUSINESS TRANSACTED DURING THE
NINTH SESSION (15TH - 18TH DECEMBER) 2009**

OF

THE FIFTH LEGISLATIVE ASSEMBLY

OF

THE STATE OF GOA

**GOA LEGISLATURE SECRETARIAT
PORVORIM-GOA
2010**

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PORVORIM-GOA**

2010

PREFACE

This booklet contains statistical information of the business transacted by the Fifth Legislative Assembly of the State of Goa during its Ninth Session (15th – 18th December), 2009.

PORVORIM – GOA
8/2/2010

J. N. BRAGANZA
SECRETARY

A BRIEF REPORT OF THE NINTH SESSION (15TH - 18TH
DECEMBER, 2009) OF THE FIFTH LEGISLATIVE ASSEMBLY
OF THE STATE OF GOA

1. Date of issue of Summons : 21/11/2009
2. Name of the Governor who issued the Summons : His Excellency, Dr. S.S. Siddhu
3. Dates of sittings of the Session : 15th, 16th, 17th and 18th December, 2009
4. Name of the Speaker : Shri Pratapsingh Raoji Rane
5. Name of the Secretary : Shri J.N. Braganza
6. Date and time of the commencement of the Session : 15th December, 2009 at 11 30 AM at Assembly Hall, Porvorim, Goa
7. Total time taken for the business of the sittings : 14 hours and 39 minutes
8. **NATIONAL ANTHEM**

The National Anthem was played in the Legislative Assembly at the commencement of the Session on 15/12/2009 at 11 30 A.M.

9. **DURATION OF THE SITTINGS DURING THE NINTH SESSION (15TH - 18TH DECEMBER), 2009**
10. **Attendance of Members (excluding the Speaker, Deputy Speaker, Ministers and the Leader of the Opposition) is as follows:-**

Dates	Present	Absent
15/12/2009	25	0
16/12/2009	24	1
17/12/2009	24	1
18/12/2009	24	1

11. Percentage of attendance of each Member of the Ninth Session (15th - 18th December, 2009) of the Fifth Legislative Assembly of the State of Goa (excluding the Speaker, Deputy Speaker, Ministers and the Leader of the Opposition)

Sl. No.	Names of the Members	No of Days Attended the Session	Percentage
1	2	3	4
1.	Shri Laxmikant Parsekar	4	100%
2.	Shri Dayanand Sopte	4	100%
3.	Shri Nilkanth Halarnkar	4	100%
4.	Shri Francis D' Souza	4	100%
5.	Shri Dayanand Mandrekar	4	100%
6.	Shri Agnelo Fernandes	4	100%
7.	Shri Dilip Parulekar	4	100%
8.	Shri Dayanand Narvekar	4	100%
9.	Smt. Victoria Fernandes	4	100%
10.	Shri Francisco Silveira	4	100%
11.	Shri Rajesh Patnekar	4	100%
12.	Shri Anant Shet	4	100%
13.	Shri Pandurang alias Deepak Dhavalikar	4	100%
14.	Shri Pandurang Madkaikar	4	100%
15.	Shri Pratap Prabhakar Gawas	4	100%
16.	Shri Mahadev Naik	4	100%
17.	Shri Milind Naik	4	100%
18.	Shri Damodar (Damu) Naik	4	100%
19.	Shri Aleixo Reginaldo Lourenco	4	100%
20.	Shri Anil Salgaonkar	1	25%
21.	Shri Vasudev Gaonkar	4	100%
22.	Shri Shyam Satardekar	4	100%
23.	Shri Chandrakant (Babu) Kavalekar	4	100%
24.	Shri Vijay Pai Khot	4	100%
25.	Shri Ramesh Tawadkar	4	100%

12. ASSENT TO BILLS REPORTED

The Secretary reported assent of the Governor to the following 10 Bills passed by the Fifth Legislative Assembly of the State of Goa during its Eighth Session, 2009.

Sl. No.	Title of the Bill	Date of announcement of Assent	Whether Assented by the Governor/ President
1.	The Goa Appropriation (No.3) Bill, 2009	15/12/2009	Governor
2.	The Goa Appropriation (No.4) Bill, 2009	15/12/2009	Governor
3.	The Goa (Recovery of Arrears of Tax through Settlement) Bill, 2009	15/12/2009	Governor
4.	The Goa Town and Country Planning (Amendment) Bill, 2009	15/12/2009	Governor
5.	The Goa Tax on Luxuries (Eleventh Amendment) Bill, 2009	15/12/2009	Governor
6.	The Goa Tax on Infrastructure Bill, 2009	15/12/2009	Governor
7.	The Goa University (Amendment) Bill, 2009	15/12/2009	Governor
8.	The Goa Civil Courts (Amendment) Bill, 2009	15/12/2009	Governor
9.	The Goa Salary, Allowances and Pension of Members of the Legislative Assembly (Third Amendment) Bill, 2009	15/12/2009	Governor
10.	The Goa Land Revenue (Amendment) Bill, 2009	15/12/2009	Governor

13. ANNOUNCEMENT BY THE HON'BLE SPEAKER IN THE HOUSE

Shri Pratapsingh Raoji Rane, the Hon'ble Speaker, made an announcement in the House regarding the letter received from Shri Pranab Mukherji, the Hon. Union Minister for Finance about holding two days Seminar/Workshop for MLAs' to be organized by the Finance Ministry, Government of India through National Institute of Financial Management regarding the scrutiny and study of Budgetary allocations.

14. **GOVERNMENT BILLS**

THE GOA APPROPRIATION (NO. 5) BILL, 2009 (RELATING TO SUPPLEMENTARY DEMANDS FOR GRANTS, 2009-10 (SECOND BATCH))

Sl. No.	Name of Bill	Date of introduction	Date of consideration and passing
1.	The Goa Appropriation (No. 5) Bill, 2009 (relating to Supplementary Demands for Grants, 2009-10 (Second Batch))	16/12/2009	16/12/2009

OTHER GOVERNMENT BILLS

Sl. No.	Name of Bill	Name of the Minister who moved the Motion	Date of Introduction	Date of consideration and passing
1.	The Goa Land Revenue Code (Amendment) Bill, 2009.	Shri Jose Philip D'Souza, Hon. Minister for Revenue	16/12/2009	18/12/2009
2.	The Goa Tax on Profession Trade Callings and Employment Bill, 2009.	Shri Digambar Kamat, the Hon. Chief Minister	18/12/2009	—
3.	The Goa Barge Tax (Amendment) Bill, 2009.	Shri Francisco X. Pacheco, the Hon. Minister for Captain of Ports	18/12/2009	18/12/2009

15. **RECONSIDERATION OF THE GOA PANCHAYAT RAJ (AMENDMENT) BILL, 2009 (BILL NO. 4 OF 2009) BY THE HOUSE UNDER RULE 162 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS OF THE GOA LEGISLATIVE ASSEMBLY.**

Shri Pratapsingh Rane, the Hon. Speaker read the message received from His Excellency, the Governor of Goa:

“I request the august House to reconsider the Goa Panchayat Raj (Amendment) Bill, 2009. While keeping in mind the Constitutional scheme of Panchayats under the 73rd Amendment of the Constitution, the House may, at the same time, consider incorporating safeguards, interalia, in the form of an independent fast track Tribunal, which could be a final arbiter to decide the issue as a whole and whose decision would be binding on the parties. The time limit for any party to approach the Tribunal or for speedy disposal of such proceedings can be suitably incorporated”.

Shri Manohar Azgaonkar, the Hon. Minister for Panchayati Raj moved that the Goa Panchayat Raj (Amendment) Bill, 2009 be taken into reconsideration.

The following Members sought clarifications:

1. Shri Manohar Parrikar, the Hon. Leader of Opposition
2. Shri Digambar Kamat, the Hon. Chief Minister
3. Shri Manohar Azgaonkar, the Hon. Minister for Panchayati Raj
4. Shri Dilip Parulekar, MLA

The Hon'ble Speaker, suspended the Rule 306 of the Rules of Procedure and Conduct of Business of the Goa Legislative Assembly for curtailment of the notice period of 36 hours and ordered that the Bill be taken up for reconsideration on 18/12/2009.

The Hon. Speaker made an announcement in the House on 18/12/2009, that the Bill be taken up for discussion in the next Session.

16. CALLING ATTENTION MOTIONS

Sl. No.	Text of the Calling Attention Motion	Names of the Members who moved the Motion	Date of raising of the Motion	Names of the Members who spoke on the Motion	Names of the Minister/s who made a statement thereto
1	2	3	4	5	6
1.	The apprehension and anxiety in the minds of the people of Goa especially Siolim, Mapusa, Porvorim and Mormugao Taluka due to inadequate supply of regular drinking water and the failure of the Government to make alternative arrangements to ensure guaranteed supply and inefficiency in solving the problem for the last two years, inspite of raising the issue	S/Shri Manohar Parrikar, Hon. Leader of Opposition, Dayanand Mandrekar and Dilip Parulekar MLAs'.	16/12/2009	1. Shri Manohar Parrikar, the Hon. Leader of Opposition 2. Shri Milind Naik, MLA 3. Shri Dayanand Narvekar, MLA	Shri Churchill Alemao, the Hon. Minister for P.W.D. made a statement in regard thereto.
2.	The fear and anxiety in the minds of the people residing in the coastal areas due to large number of	S/Shri Laxmikant Parsekar and Dayanand Mandrekar, MLAs'.	16/12/2009	1. Shri Laxmikant Parsekar, MLA 2. Shri Dayanand Mandrekar, MLA	Shri Aleixo Sequeira, the Hon. Minister for Environment made a statement in regard thereto.

1	2	3	4	5	6
	<p>demolition notices issued by various Village Panchayats for violation of CRZ Rules as per the dictates of the High Court and the measures adopted by the Government to protect the interest of the traditional dwellers.</p>			<p>3. Shri Agnelo Fernandes, MLA</p>	
<p>3.</p>	<p>The fear and anxiety in the minds of the villagers about the reported news in the daily Gomantak, Pudhari, Lokmat and other newspapers dated 15/12/2009, about the mining leases covering five Panchayats namely Naqueri-Betul, Fatorpa, Morpirla, Benurdem, Khadem, Basrai-Telai, Balli and Paddi-Barcem in Quepem Constituencies as applied by</p>	<p>Shri Chandrakant Kavalekar, MLA</p>	<p>17/12/2009</p>	<p>—</p>	<p>Shri Digambar Kamat, the Hon. Chief Minister made a statement in regard thereto.</p>

1	2	3	4	5	6
	<p>several agencies. The information was not given to the villagers as required by them keeping the villagers in dark, as the land required for mining is agricultural land which is owned by the Scheduled Tribe Communities and is the only source of their livelihood. The Government should clarify the same and give an assurance in the House that the land belonging to the Scheduled Tribe Communities and their residences situated therein will not be disturbed.</p>				
4.	<p>The apprehension in the minds of the people from Mandrem Constituency about the Government decision to shift all the files</p>	<p>Shri Laxmikant Parsekar, MLA</p>	<p>17/12/2009</p>	<p>1. Shri Laxmikant Parsekar, MLA 2. Shri Digambar Kamat, the Hon. Chief Minister</p>	<p>Shri Churchill Alemao, the Hon. Minister for P.W.D. made a statement in regard thereto.</p>

1	2	3	4	5	6
	<p>pertaining to the road works in M a n d r e m Constituency from Sub Div.II (Siolim) to Sub Div. I (Pernem), thereby bringing the works of three Assembly Constituencies namely, Dhargal, Pernem and Mandrem under Sub Div.I and leaving only Siolim Constituency under Sub Div. II resulting in uneven distribution of works among two Sub Divisions under WD XIII and has seriously affected the development work in Mandrem Constituency. The Government should initiate prompt action to restore the files back to Sub Div. II (Siolim) in order to enable even distribution of works under two Divisions.</p>			<p>3. Shri M a n o h a r Parrikar, the Hon. Leader of Opposition</p>	

1	2	3	4	5	6
5.	<p>The reported decision of the Government to four lane road from Polem to Patradevi and demolitions of various structures on the said road due to which apprehensions caused in minds of people about exact alignment number of structures to be demolished and various infrastructure developments on the said road like fly-over, steel bridge, etc.</p>	<p>Shri Dayanand Narvekar, MLA</p>	<p>18-12/2009</p>	<p>—</p>	<p>1. Shri Digamber Kamat, the Hon. Chief Minister made a statement in regard thereto.</p> <p>2. Shri Dayanand Narvekar, MLA, sought clarification.</p>
6.	<p>The apprehension and anxiety in the minds of people of Goa as NITs would be starting in Goa in the next academic year i.e. 2010-11 with 50% of the seats to be reserved for Goans, alongwith other territories like Dadra, Lakshadweep</p>	<p>Shri Aleixo Reginaldo Lourenco, MLA</p>	<p>18-12/2009</p>	<p>—</p>	<p>1. Shri Atanasio Monserrate, the Hon. Minister for Education made a statement in regard thereto.</p> <p>2. Shri Aleixo Reginaldo Lourenco, MLA, sought clarifications.</p>

1	2	3	4	5	6
	<p>etc., while appreciating the move to bring NITs to Goa, the action Government ensures to take that 50% of these reservations will be kept for students from Goa only;</p> <p>Secondly, it is distressing to note that BITS PILANI has no reservation for Goan students. The Government action to get atleast 25% reservation for Goan students at BITS Pilani; and</p> <p>Thirdly, the Polytechnic Diploma holders, after completing their diploma, are eligible to join BE directly for the IInd year, in their respective fields. However, the percentage of seats reserved for these students in Goa</p>				

1	2	3	4	5	6
	<p>is very less, and many students do not get an opportunity to continue their further studies. The only option for them is to try outside the state like Karnataka etc. Currently in Karnataka any diploma holder from Goa, who wants to continue his education, is not allowed a seat in the IInd year and can apply only for the Ist year, thereby loosing one precious year. The Government intention to negotiate with the Karnataka Government, to recognize and absorb Goa Polytechnic students directly in the second year/or to reserve a certain percentage for Goan students.</p>				

17. CONGRATULATORY MOTIONS

Sl. No.	Text of the Congratulatory Motions	Names of the Members who made the Congratulatory Motions	Members who spoke on the Congratulatory Motions	Date on which the Congratulatory Motions were made
1	2	3	4	5
1.	“This House congratulates Shri Sachin Tendulkar, a legendry cricketer, for playing Cricket for Team India for the past 20 years with unblemished track records with maximum numbers of Centuries in Test Cricket as well as in One Day International, so also maximum runs in Test Cricket and One Day International”.	Shri Ramkrishna Dhavalikar, Hon. Minister for Transport	1. Shri Ramkrishna Dhavalikar, the Hon. Minister for Transport 2. Shri Manohar Parrikar, the Hon. Leader of Opposition 3. Shri Pratapsingh Rane, the Hon. Speaker	The Congratulatory Motion was adopted unanimously by the House on 16/12/2009.
2.	“This House congratulates ‘Churchill Brothers Football Team’ for winning ‘Durand Cup’ and ‘IFA Shield’, the first Goan team to do so and thus bringing laurels to the State of Goa”.	Shri Ramkrishna Dhavalikar, Hon. Minister for Transport	1. Shri Ramkrishna Dhavalikar, Hon. Minister for Transport 2. Shri Rajesh Patnekar, MLA 3. Shri Dayanand Narvekar, MLA 4. Shri Mauvin Godinho, the Hon. Deputy Speaker	The Congratulatory Motion was adopted unanimously by the House on 17/12/2009.

1	2	3	4	5
			5. Smt. Victoria Fernandes, MLA	
			6. Shri Damodar Naik, MLA	
			7. Shri Francisco X. Pacheco, the Hon. Minister for Tourism	
			8. Shri Francis D'Souza, MLA	
			9. Shri Laxmikant Parsekar, MLA	
			10. Shri Francis Silveira, MLA	
			11. Shri Jose Philip D'Souza, the Hon. Minister for Revenue	
			12. Shri Filipe Nery Rodrigues, the Hon. Minister for Water Resources	

1	2	3	4	5
			<p>13. Shri Manohar Azgaonkar, the Hon. Minister for Panchayati Raj</p> <p>14. Shri Digambar Kamat, Hon. Chief Minister</p> <p>15. Shri Churchill Alemao, Hon. Minister for P.W.D.</p> <p>16. Shri Pratapsingh Rane, Hon. Speaker</p>	
3.	<p>“This House congratulates Shri Laximikant Shetgaonkar for wining critic award at Berlin film festival for his film “Paltodcho Manis” and Goan Journalist, Shri Pandurang Gaonkar for getting Bruhan Maharashtra Award”.</p>	Shri Damodar Naik, MLA	<p>1. Shri Damodar Naik, MLA</p> <p>2. Shri Laxmikant Parsekar, MLA</p>	The Congratulatory Motion was adopted unanimously by the House on 18/12/2009.
4.	<p>“This House congratulates team of ‘Jagor’ for promoting agricultural activity among the Goan youth and creating awareness so that it can give boost to the said activities”.</p>	Shri Aleixo Reginaldo Lourenco, MLA	<p>1. Shri Aleixo Reginaldo Lourenco, MLA</p> <p>2. Shri Digambar Kamat, Hon. Chief Minister</p>	The Congratulatory Motion was adopted unanimously by the House on 18/12/2009.

18. CONDOLATORY MOTIONS

Sl. No.	Text of the Congratulatory Motions	Names of the Members who made the Congratulatory Motions	Members who spoke on the Congratulatory Motions	Date on which which the Congratulatory Motions were made
1.	“This House condoles the death of two residents vis-à-vis S/ Shri Sandeep Mohan Painguinkar and Babuli (alias) Santosh Dattaram Mahale of Canacona Taluka who lost their lives during the Canacona flood tragedy on 2 nd October 2009 while saving lives of other people”.	S/Shri Manohar Parrikar, the Hon. Leader of Opposition, R a m e s h Tawadkar and Vijay Pai Khot, MLAs’.	1) Shri Ramesh Tawadkar, MLA 2) Shri Ramkrishna Dhavlikar, the Hon. Minister for Transport	The Condolatory Motions were unanimously adopted by the House on 15/12/2009. The House stood in silence for one minute as a mark of respect to the departed souls.
2.	“This House condoles the probable death of 67 innocent fishermen who lost their lives in cyclone “Phyan” a biggest natural calamity in the State”.	S/Shri Manohar Parrikar, the Hon. Leader of Opposition, Damodar Naik and Laxmikant P a r s e k a r , MLAs’.	1) Shri Manohar Parrikar, the Hon. Leader of Opposition 2) Shri Digambar Kamat, the Hon. Chief Minister	-do-

19. DISCUSSION ON MATTER OF URGENT PUBLIC IMPORTANCE FOR SHORT DURATION UNDER RULE 64 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS OF THE GOA LEGISLATIVE ASSEMBLY

Sl. No.	Text of the discussion on the Matter of Urgent Public Importance for Short Duration	Names of the Members who raised the Matter of Urgent Public Importance for Short Duration	Names of the Members who spoke on the Matter of Urgent Public Importance for Short Duration	Remarks
1	2	3	4	5
1.	<p>“That the House discuss the serious law and order situation in the state arising due to lack of any serious leadership in the Police agency. Incidents such as:</p> <p>(i) Rape of Russian tourist and total neglect by Police machinery to register the case immediately giving the State a very bad name internationally.</p> <p>(ii) Involvement of IGP's son in accident of Government vehicle at 04.00 a.m. in the first week of December and failure of Government to act.</p> <p>(iii) Failure to act on reported Belly dance at Anjuna Police station after Inauguration of the same.</p>	S/Shri Manohar Parrikar, the Hon. Leader of Opposition, Vasudev Gaonkar, Mahadev Naik, Damodar Naik, Laxmikant Parsekar, Dilip Parulekar, Anant Shet, Dayanand Mandrekar and Rajesh Patnekar MLAs’.	<p>1. Shri Manohar Parrikar, the Hon. Leader of Opposition</p> <p>2. Shri Dayanand Mandrekar, MLA</p> <p>3. Shri Francis D'Souza, MLA</p> <p>4. Shri Damodar Naik, MLA</p> <p>5. Shri Dilip Parulekar, MLA</p> <p>6. Shri Rajesh Patnekar, MLA</p> <p>7. Shri Vasudev Gaonkar, MLA</p>	Shri Ravi Naik, the Hon. Minister for Home replied to the discussion on 17/12/2009.

1	2	3	4	5
	<p>(iv) Visit of Senior Police Officers to Casinos and its justification by DGP by comparing the visit to casinos into religious places such as temples, churches.</p> <p>(v) Reported MMS/ video clip of Police Personnel involved in sex act in Police vehicle.</p> <p>(vi) Failure to investigate bomb blast properly and efficiently.</p> <p>(vii) Total lack of any intelligence input on terrorist activity in relation to the reported visit of U.S.A. based suspect, Mr. Headley thereby creating anxiety in the minds of people on their safety as also on the capability of the force.</p>			
2.	<p>“That this House discusses the serious situation arisen out of the increase in prices of all the essential commodities including fruits, vegetables, meat, rice, wheat, tur dal, moong, potato, onion, banana and inability of the Government machinery to control the same. This price</p>	<p>S/Shri Manohar Parrikar, the Hon. Leader of Opposition, Vasudev Gaonkar, Mahadev Naik, Damodar Naik, Laxmikant Parsekar, Dilip Parulekar, Anant Shet, Dayanand Mandrekar and Rajesh Patnekar MLAs’.</p>	<p>Shri Manohar Parrikar, the Hon. Leader of Opposition</p>	<p>Shri Jose Philip D’Souza, the Hon. Minister for Civil Supplies and Shri Digambar Kamat, the Hon. Chief Minister replied to the discussion on 17/12/2009.</p>

1	2	3	4	5
	rise is due to the lack of monitoring and control as also due to the indifferent attitude of the Government causing anxiety in the minds of common man of Goa. The common man is suffering due to this price which is beyond his capability and pocket”.			

20. COMMITTEE REPORTS PRESENTED

(A) BUSINESS ADVISORY COMMITTEE REPORT

Sl. No.	Name of the Report	Date of Presentation	Presented by	Date on which the Motion was moved, put to vote and adopted
1.	The Fourth Report (2009) of the Business Advisory Committee (2009-10)”.	15/12/2009	Shri Digambar Kamat, the Hon. Chief Minister	15/12/2009

(B) REPORT OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

Sl. No.	Name of the Report	Date of Presentation	Presented by	Date on which the Motion was moved, put to vote and adopted
1.	The Fifteenth Report of the Committee on Public Undertakings on the Reports of the Comptroller and Auditor General of India for the year which ended on 2000-2001, 2001-2002 & 2002-2003.	18/12/2009	Smt. Victoria Fernandes, MLA	18/12/2009

21. PRESENTATION, DISCUSSION, VOTING AND PASSING OF THE SUPPLEMENTARY DEMANDS FOR GRANTS FOR THE YEAR 2009-2010 (SECOND BATCH)

Sl. No.	Presentation of the Supplementary Demands for Grants for the year 2009-2010 (Second Batch)	Presented by	Date of Presentation	Members who spoke on the Discussion of the Supplementary Demands for Grants for the year 2009-2010 (Second Batch)	Date of Discussion, Voting and Passing of the Supplementary Demands for Grants for the year 2009-2010 (Second Batch)
1	2	3	4	5	6
1.	<p>(a) Statement showing the Supplementary Demands for Grants for the year 2009-2010 (Second Batch).</p> <p>(b) Detailed Supplementary Demands for Grants for the year 2009-2010 (Second Batch).</p>	Shri Digambar Kamat, the Hon. Chief Minister	16/12/2009	<p>1. Shri Dayanand Mandrekar, MLA</p> <p>2. Shri Laxmikant Parsekar, MLA</p> <p>3. Shri Dayanand Narvekar, MLA</p> <p>4. Shri Dayanand Sopte, MLA</p> <p>5. Shri Dayanand Sopte, MLA</p> <p>6. Shri Aleixo Reginaldo Lourenco, MLA</p>	<p>The Discussion on the Supplementary Demands for Grants for the year 2009-2010 (Second Batch) was taken up on 16/12/2009.</p> <p>Shri Digambar Kamat, the Hon. Chief Minister replied to the debate.</p> <p>The Supplementary Demands for Grants for the year 2009-2010 (Second Batch) were</p>

1	2	3	4	5	6
				7. Shri Mahadev Naik, MLA	discussed, put to vote and passed on 16/12/2009.
				8. Smt. Victoria Fernandes, MLA	
				9. Shri Rajesh Patnekar, MLA	
				10. Shri Mauvin Godinho, the Hon. Deputy Speaker	
				11. Shri Dilip Parulekar, MLA	
				12. Shri Manohar Parrikar, the Hon. Lader of Opposition	

22. OBITUARY REFERENCE

Sl. No.	Obituary Reference was made by	Name of the person in respect of whom the obituary reference was made	Date on which the obituary reference was made/Remarks
1.	Shri Pratapsingh Raoji Rane, the Hon. Speaker	Shri Naraina Srinivas Fugro, the former Speaker of Legislative Assembly of Goa, Daman & Diu and Ex-MLA Diu, who passed away on 1/9/2009.	15/12/2009 The House stood in silence for one minute as a mark of respect to the departed soul.

23. PAPERS LAID ON THE TABLE OF THE HOUSE

Sl. No.	Papers Laid on the Table	Papers Laid by	Date of Laying of Papers
1	2	3	4
1.	<p>(a) Official Gazette, bearing Series I No. 15, dated 09.07.2009</p> <p>(b) Official Gazette, bearing Series I No. 15, Extraordinary dated 09.07.2009</p> <p>(c) Official Gazette, bearing Series I No. 15, Extraordinary dated 09.07.2009</p> <p>(d) Official Gazette, bearing Series I No. 15, Extraordinary dated 09.07.2009</p> <p>(e) Official Gazette, bearing Series I No. 15, Extraordinary dated 09.07.2009</p> <p>(f) Official Gazette, bearing Series I No. 15, Extraordinary dated 09.07.2009</p> <p>(g) Official Gazette, bearing Series I No. 15, Extraordinary dated 09.07.2009</p> <p>(h) Official Gazette, bearing Series II No. 23, dated 03.09.2009</p> <p>(i) Official Gazette, bearing Series I No. 30, dated 22.10.2009</p> <p>(j) Official Gazette, bearing Series II No. 25, dated 17.09.2009</p> <p>(k) Official Gazette, bearing Series I No. 27, Extraordinary dated 01.10.2009</p> <p>(l) Official Gazette, bearing Series I No. 22, Extraordinary dated 31.08.2009</p> <p>(m) Official Gazette, bearing Series II No.25, dated 17.09.2009</p> <p>(n) Notifications Published Under Goa Value Added Tax Act, 2005:</p> <p style="padding-left: 20px;">(i) Notification No.4/5/2005-Fin(R&C) (62) dated 02.07.2009 published in the Official Gazette, Series I No. 15, dated 09.07.2009.</p> <p style="padding-left: 20px;">(ii) Notification No. 4/5/2005-Fin(R&C) (63) dated 07.07.2009 published in the Official Gazette, Series I No. 15, Extraordinary dated 09.07.2009.</p>	Shri Digambar Kamat, the Hon. Chief Minister	15/12/2009

1	2	3	4
	<p>(iii) Notification No. 4/5/2005-Fin (R&C) (64) dated 07.07.2009 published in the Official Gazette Series I No. 15, Extraordinary dated 09.07.2009.</p> <p>(iv) Notification No. 4/5/2005-Fin (R&C) (65) dated 07.07.2009 published in the Official Gazette Series No. 15, Extraordinary dated 09.07.2009.</p> <p>(v) Notification No. 4/5/2005-Fin (R&C) (66) dated 07.07.2009 published in the Official Gazette Series I No. 15, Extraordinary dated 09.07.2009.</p> <p>(vi) Notification No. 4/5/2005-Fin (R&C) (67) dated 07.07.2009 published in the Official Gazette Series I No. 15, Extraordinary dated 09.07.2009.</p> <p>(vii) Notification No. 4/5/2005-Fin (R&C) (68) dated 07.07.2009 published in the Official Gazette Series I No. 15, Extraordinary dated 09.07.2009.</p> <p>(viii) Notification No. 4/5/2005-Fin (R&C) (69) dated 31.08.2009 published in the Official Gazette Series II No. 23, dated 03.09.2009.</p> <p>(ix) Notification No. 4/5/2005-Fin (R&C) (70) dated 15.10.2009 published in the Official Gazette Series I No. 30, dated 22.10.2009.</p> <p>(o) Notifications Published Under Goa Tax on Luxuries Act, 1988:</p> <p>(i) Notification No. 30/1/2006-Fin(R&C) (11) dated 09.09.2009 published in the Official Gazette, Series II No. 25, dated 17.09.2009.</p> <p>(ii) Notification No. 30/1/2006-Fin(R&C) (12) dated 01.10.2009 published in the Official Gazette, Series I No. 27, Extraordinary dated 01.10.2009.</p>		

1	2	3	4
	<p>(p) Notifications Published Under Goa Entertainment Tax Act, 1964:</p> <p>(i) Notification No. 3/2/2006-Fin(R&C) (8) dated 31.08.2009 published in the Official Gazette, Series I No. 22, Extraordinary dated 31.08.2009</p> <p>(ii) Notification No. 3/2/2006-Fin(R&C) (9) dated 09.09.2009 published in the Official Gazette, Series II No. 25, dated 17.09.2009</p>		
2.	<p>The Annual Report of Goa State Scheduled Tribes Finance and Development Corporation Limited for the year 2007-2008.</p>	<p>Shri Ramkrishna Dhavalikar, the Hon. Minister for Social Welfare</p>	<p>15/12/2009</p>
3.	<p>The Annual Accounts of Goa University for the year 2006-2007.</p>	<p>Shri Atanasio Monserrate, the Hon. Minister for Education</p>	<p>15/12/2009</p>
4.	<p>(a) Notification No. 45/1/TCP-09/Pt.file/3417, published in the Official Gazette Series-I, No. 26, dated 24th September, 2009 under the Goa Tax on Infrastructure Act, 2009.</p> <p>(b) Annual Administration Report of the Government of Goa for the year 2008-2009.</p> <p>(c) Annual Report of the Goa Auto Accessories Limited for the year 2008-2009 (33rd Report).</p>	<p>Shri Digambar Kamat, the Hon. Chief Minister</p>	<p>16/12/2009</p>
5.	<p>(a) Notification No. 10/255/98-DAM (1) 2238 dated 26.12.2008 published in the Official Gazette Series-I No. 39 (Extraordinary) dated 22.12.2008 under the Goa Municipalities (Transfer of Immovable Property) (Amendment) Rules, 2009</p>	<p>Shri Joaquim Alemao, the Hon. Minister for Urban Development</p>	<p>16/12/2009</p>

1	2	3	4
	(b) Notification No. 10/1/90-DAM Vol. I/1684 dated 15.10.2009 published in the Official Gazette Series-I No. 39 (Extraordinary) dated 6.10.2008 under the Goa Municipalities (Chairperson's and other Councilor's Emoluments) (Amendment) Rules, 2009.		
6.	The Annual Report of the Goa State Pollution Control Board for the year 2008-2009.	Shri Aleixo Sequeira, the Hon. Minister for Environment	16/12/2009
7.	Notification No. VI/FAC-6/(L-1 Part)/IFB-2009/698 dated 7.7.2009 Published in the Official Gazette Series - I No. 16 dated 16.07.2009 under the Goa Factories (Eleventh Amendment) Rules, 2009.	Shri Jose Philip D'Souza, the Hon. Minister for Revenue	16/12/2009
8.	The 19 th Annual Report of Konkan Railway Corporation Limited for the year 2008-2009.	Shri Ramkrishna Dhavalikar, the Hon. Minister for Transport	16/12/2009
9.	The copy of the Rules pertaining to the Goa Co-operative Societies (1 st Amendment) Rules, 2009.	Shri Ravi Naik, the Hon. Minister for Co-operation	16/12/2009

24. STARRED AND UNSTARRED QUESTIONS

215 notices of Starred and 350 Unstarred Questions were received.

Questions	Starred	Unstarred	Total
Received	215	350	565
Disallowed	1	2	3
Starred Questions admitted as Unstarred	7	—	7
Starred Questions Converted as Unstarred	—	12	12
Consolidated	2	—	2
Admitted	205	367	572
Replied orally on 15 th , 16 th , 17 th , and 18 th December, 2009	23	—	23
Laid on the Table	194	359	553
Postponed	1	—	1
Deleted	—	—	—

**Statistical Information of Starred Questions of Ninth Session
(15th - 18th December 2009)**

Departments	Questions Received	Disallowed	Converted Unstarred	Consolidated	Notices Admitted	Replied Orally	Notices laid on the Table	Postponed	Deleted	Transferred
1	2	3	4	5	6	7	8	9	10	11
Agriculture	5	-	-	-	5	-	5	-	-	-
Archives and Archeology	-	-	-	-	-	-	-	-	-	-
Archives	-	-	-	-	-	-	-	-	-	-
Art & Culture	-	-	-	-	-	-	-	-	-	-
Administrative Reforms	-	-	-	-	-	-	-	-	-	-
Airport	2	-	-	-	2	-	2	-	-	-
Animal Husbandry	2	-	-	-	2	-	-	1	-	1
Captain of Ports	3	-	-	-	3	-	2	-	-	1
Civil Supplies	5	-	-	-	5	-	5	-	-	-
Craftsman Training	1	-	-	-	1	-	1	-	-	-
Co-operation	2	-	-	-	2	1	2	-	-	-
Education	10	-	-	-	10	1	10	-	-	-
Environment	13	-	-	-	13	1	13	-	-	-
Evacuee Property	-	-	-	-	-	-	-	-	-	-
Finance	12	-	1	-	11	3	9	-	-	2
Fisheries	5	-	-	-	5	1	5	-	-	-
Forest	4	-	-	-	4	-	4	-	-	-
General Administration	3	-	1	-	2	-	2	-	-	-
Health	21	-	-	2	19	2	19	-	-	-
Home	16	-	-	-	16	-	16	-	-	-
Housing Board	-	-	-	-	-	-	-	-	-	-
Women & Child Development	-	-	-	-	-	-	-	-	-	-
Industries	3	-	2	-	1	-	1	-	-	-
Information & Technology	-	-	-	-	-	-	-	-	-	-
Information & Publicity	3	-	-	-	3	1	3	-	-	-

1	2	3	4	5	6	7	8	9	10	11
Law, Judiciary & Legislative Affairs	5	-	-	-	5	-	3	-	-	2
Labour and Employment	2	1	-	-	1	-	1	-	-	-
Legal Metrology	-	-	-	-	-	-	-	-	-	-
Mines	10	-	1	-	9	2	8	-	-	1
Official Language	-	-	-	-	-	-	-	-	-	-
Non Conventional Energy Res.	-	-	-	-	-	-	-	-	-	-
Official Language	-	-	-	-	-	-	-	-	-	-
Panchayat	7	-	-	-	7	1	6	-	-	1
Personnel	1	-	-	-	1	-	1	-	-	-
Provedoria	1	-	-	-	1	-	1	-	-	-
Public Grievances	-	-	-	-	-	-	-	-	-	-
Power	7	-	-	-	7	-	6	-	-	1
Protocol	-	-	-	-	-	-	-	-	-	-
Planning & Statistics	-	-	-	-	-	-	-	-	-	-
Public Works Department	13	-	-	-	13	2	13	-	-	-
River Navigation	-	-	-	-	-	-	-	-	-	-
Revenue	17	-	2	-	15	3	15	-	-	-
Rural Development Agency	3	-	-	-	3	1	3	-	-	-
Social Welfare	5	-	-	-	5	2	5	-	-	-
Sports & Youth Affairs	7	-	-	-	7	2	7	-	-	-
Technical Education	-	-	-	-	-	-	-	-	-	-
Tourism	5	-	-	-	5	-	5	-	-	-
Science & Technology	-	-	-	-	-	-	-	-	-	-
Transport	5	-	-	-	5	-	5	-	-	-
Town & Country Planning	2	-	-	-	2	-	2	-	-	-
Urban Development	11	-	-	-	11	-	10	-	-	1
Vigilance	-	-	-	-	-	-	-	-	-	-
Water Resources	3	-	-	-	3	-	3	-	-	-
Women & Child Development	1	-	-	-	1	-	1	-	-	-
TOTAL	215	1	7	2	205	23	194	1	-	10

**Statistical Information of Unstarred Questions of the Ninth Session
(15th-18th December, 2009)**

Departments	Questions Received	Disallowed	Transferred Unstarred	Consolidated	Notices Admitted	Replied Orly	Notices laid on the Table	Postponed	Deleted	Transferred
1	2	3	4	5	6	7	8	9	10	11
Agriculture	5	-	-	-	5	-	5	-	-	-
Archives and Archeology	1	-	-	-	1	-	1	-	-	-
Administrative Reforms	-	-	-	-	-	-	-	-	-	-
Art & Culture	5	-	-	-	5	-	5	-	-	-
Agriculture	12	-	2	-	14	-	13	-	-	1
Animal Husbandry	1	-	-	-	1	-	1	-	-	-
Air Port	-	-	-	-	-	-	-	-	-	-
Civil Supplies	8	-	-	-	8	-	8	-	-	-
Captain of Ports	1	-	-	-	1	-	1	-	-	-
Co-operation	-	-	-	-	-	-	-	-	-	-
Craftsmen Training	3	-	-	-	3	-	3	-	-	-
Sales Tax	-	-	-	-	-	-	-	-	-	-
Education	6	-	-	-	6	-	6	-	-	-
Environment	6	1	-	-	5	-	5	-	-	-
Election	1	-	-	-	1	-	1	-	-	-
Factories & Boilers	-	-	-	-	-	-	-	-	-	-
Finance	16	-	-	-	16	-	15	-	-	1
Fisheries	1	-	-	-	1	-	1	-	-	-
Forest	14	-	-	-	14	-	14	-	-	-
General Administration	2	1	-	-	1	-	-	-	-	1
Health	34	-	1	-	35	-	34	-	-	1
Home	32	-	1	-	33	-	33	-	-	-
Housing Board	2	-	-	-	2	-	2	-	-	-
Industries	3	-	-	-	3	-	3	-	-	-
Information and Publicity	1	-	-	-	1	-	1	-	-	-

1	2	3	4	5	6	7	8	9	10	11
Information and Technology	3	-	-	-	3	-	3	-	-	-
Labour and Employment	2	-	-	-	2	-	2	-	-	-
Law, Judiciary & Legislative Affairs	6	-	1	-	7	-	7	-	-	-
Legal Metrology	-	-	-	-	-	-	-	-	-	-
Mines	4	-	1	-	5	-	5	-	-	-
Non-Conventional Sources of Energy	1	-	-	-	1	-	1	-	-	-
NRI Cell	-	-	-	-	-	-	-	-	-	-
Official Language	-	-	-	-	-	-	-	-	-	-
Panchayati Raj	18	-	-	-	18	-	17	-	-	1
Personnel	3	-	1	-	4	-	4	-	-	-
Protocol	-	-	-	-	-	-	-	-	-	-
Providoria	1	-	-	-	1	-	1	-	-	-
Power	21	-	-	-	21	-	21	-	-	-
Public Works Department	36	-	3	-	39	-	39	-	-	-
Planning	-	-	-	-	-	-	-	-	-	-
Planning and Statistics	1	-	-	-	1	-	1	-	-	-
Public Grievances	-	-	-	-	-	-	-	-	-	-
River Navigation	6	-	-	-	6	-	6	-	-	-
Revenue	24	-	3	-	27	-	25	-	-	2
Urban Development	8	-	-	-	8	-	8	-	-	-
R.D.A.	5	-	3	-	8	-	8	-	-	-
Social Welfare	6	-	1	-	7	-	7	-	-	-
Science & Technology	1	-	-	-	1	-	1	-	-	-
Sports & Youth Affairs	14	-	-	-	14	-	14	-	-	-
Technical Education	-	-	-	-	-	-	-	-	-	-
Tourism	11	-	-	-	11	-	11	-	-	-
Transport	5	-	1	-	6	-	6	-	-	-
Town & Country Planning	6	-	-	-	6	-	6	-	-	-
Vigilance	2	-	1	-	3	-	3	-	-	-
Water Resources	12	-	-	-	12	-	12	-	-	-
Women and Child Development	5	-	-	-	5	-	4	-	-	1
TOTAL	350	2	19	-	367	-	359	-	-	8

25. GOVERNMENT RESOLUTIONS

Sl. No.	Names of the Ministers who moved the Government Resolution	Text of the Resolution	Date of Discussion	Names of the Members/Ministers who spoke on the Resolution	Remarks
1	2	3	4	5	6
1.	Shri Digambar Kamat, the Hon. Chief Minister	“That this House ratifies the amendment to the Constitution of India falling within the purview of clause (d) of the proviso to clause (2) of Article 368, proposed to be made by the Constitution (One Hundred and Ninth Amendment) Bill, 2009, as passed by both the Houses of Parliament.”	15/12/2009	1. Shri Manohar Parrikar, the Hon. Leader of Opposition 2. Shri Dayanand Narvekar 3. Shri Francis D’Souza 4. Shri Ramesh Tawadkar 5. Shri Vasudev Gaonkar 6. Shri Pandurang Dhavalikar 7. Shri Damodar Naik 8. Shri Pandurang Madkaikar 9. Smt. Victoria Fernandes 10. Shri Laxmikant Parsekar, MLAs’.	The Resolution was adopted unanimously by the House on 15/12/2009.

1	2	3	4	5	6
				<p>11. Shri Mauvin Godinho, the Hon. Deputy Speaker</p> <p>12. Shri Manohar Azgaonkar, the Hon. Minister for Panchayati Raj</p> <p>13. Shri Digambar Kamat, the Hon. Chief Minister</p>	
2.	Shri Filipe Nery Rodrigues, the Hon. Minister for Water Resources	“That the House expresses its gratitude to Government of India for recognizing the rightful claim of the State of Goa by constituting the Mhadei Interstate Dispute Tribunal. This House resolves to stand by the decision of Government of India and hopes that justice will be delivered to the State and people of Goa.”	18/12/2009	<p>1. Shri Manohar Parrikar, the Hon. Leader of Opposition</p> <p>2. Shri Mauvin Godinho, the Hon. Deputy Speaker</p> <p>3. Shri Filipe Nery Rodrigues, the Hon. Minister for Water Resources</p>	The Resolution was adopted unanimously by the House on 18/12/2009.

26. PRIVATE MEMBERS' RESOLUTIONS

Sl. No.	Names of the Ministers who moved the Private Members' Resolution	Text of the Resolution	Date of Discussion	Names of the Members/ Ministers who replied on the debate	Remarks
1	2	3	4	5	6
1.	Shri Damodar Naik, MLA	"This House unanimously resolves that Government should withdraw the circular/O.M. in connection with the acceptance of any tender below 20% of the estimated cost in order to avoid poor quality of work being undertaken by the various Departments."	18/12/2009	—	The Resolution was not taken as the Member concerned was not present in the House on 18/12/2009.
2.	Shri Alexio Reginaldo Lourenco, MLA	"This House unanimously resolves that the State of Goa be exempted from 'The Noise Pollution (Control & Regulation) Rules, 2000" by incorporating a special provision for the purpose under Part XXI of	18/12/2009	1. Shri Alexio Reginaldo Lourenco spoke on the Resolution. 2. Shri Alexio Sequeira, the Hon. Minister for	The Resolution was withdrawn by the leave of the House on 18/12/2009.

1	2	3	4	5	6
		<p>the Constitution of India keeping in mind the special requirements of the State of Goa which thrives on tourism and has its cultural, religious and other festive occasions celebrated with pomp and passion with variety of entertainment programmes conducted mostly in the evenings which lasts upto midnight and that the Madhya Pradesh Control of Music and Noises Act which has been extended to the State of Goa be rescinded and that the sentiments of this House be conveyed to the Government of India for appropriate action in the matter.”</p>		<p>Environment replied to the points raised by the mover.</p>	

1	2	3	4	5	6
3.	Shri Alexio Reginaldo Lourenco, MLA	<p>“This House resolves that the Government of Goa to introduce an Official Bill amending the Goa Public Health Act by incorporating a new Chapter in the said Act for the purpose of controlling and regulating the noise pollution in the interest of public health, for enacting such similar laws by the State Legislatures having being upheld by the Hon’ble Supreme Court of India in Criminal Ref. No. 31 of 1954 dated 13.10.1954 (A j m e r) , Reserved and Criminal Appeal No. 1 of 1955 dated 16.12.1958 of the State of Rajasthan (the Appellant) v/s. G Chawla and Others (the Respondents) as cited in AIR 1959 Supreme Court 544.”</p>	18/12/2009	<p>1. Shri Alexio Reginaldo Lourenco spoke on the Resolution.</p> <p>2. Shri Alexio Sequeira, the Hon. Minister for Environment replied to the points raised by the mover.</p>	<p>The Resolution was withdrawn by the leave of the House on 18/12/2009.</p>

1	2	3	4	5	6
4.	Shri Francis D'Souza, MLA	<p>“This House resolves that the mining across the State other than special roads constructed for the purpose may be regulated taking into consideration various parameters through the regulatory authorities to be formed under the Chairmanship of a retired Justice of High Court.”</p>	18/12/2009	<p>1. Shri Francis D'Souza, MLA 2. Shri Manohar Parrikar, the Hon. Leader of Opposition 3. Shri Rajesh Patnekar, MLA 4. Shri Shyam Satardekar, MLA 5. Shri Ramkrishna Dhavalikar, the Hon. Minister for Transport 6. Shri Digambar Kamat, the Hon. Chief Minister replied to the points raised by the movers. The Division was asked for in the House.</p> <p>The House was divided: “Ayes”: 23 “Noes”: 14</p>	The Resolution was defeated on 18/12/2009.

1	2	3	4	5	6
5.	Shri Dayanand Narvekar, MLA	“This House strongly recommends to this Government that in view of failures to solve the grievances/infrastructural development work the in new P o r v o r i m Constituency, a s p e c i a l authority/cell headed by the Chief Secretary may be constituted to attend the development work and grievances in public interest.”	18/12/2009	<p>1. Shri Dayanand Narvekar, M L A , spoke on the Resolu- tion.</p> <p>2. Shri Digambar Kamat, the Hon. Chief Minister replied to the points raised by the mover.</p>	The Resolu- tion was withdrawn by the leave of the House on 18/12/ 2009.

27. ZERO HOUR MENTIONS

Sl. No.	Names of the Members who raised the Zero Hour Mention	Subject of the Zero Hour Mention	Date of discussion	Names of the Minister/s who replied to the debate
1	2	3	4	5
1.	Shri Manohar Parrikar, the Hon. Leader of Opposition	Made a mention regarding the morcha against price rise by Bhartiya Janata Party Mahila Morcha at Collectorate, Margao, male Police Personnel have mal handled women participated in the morcha is cause of concern indicating contempt in following Supreme Court guidelines.	16/12/2009	Shri Ravi Naik, the Hon. Minister for Home replied to the mention.

1	2	3	4	5
2.	Shri Manohar Parrikar, the Hon. Leader of Opposition	Made a mention regarding the encroachment noticed on the proposed plot to be allotted to Late Bhausaheb Bhandodkar Memorial Trust.	17/12/2009	Shri Jose Philip D'Souza, the Hon. Minister for Revenue replied to the mention.
3.	Shri Manohar Parrikar, the Hon. Leader of Opposition	Made a mention regarding the fear and anxiety in the minds of people that Lamanies on the beach at various places in the State are creating problems to tourists visiting on beach thereby giving bad name to State.	17/12/2009	Shri Francisco X. Pacheco, the Hon. Minister for Tourism replied to the mention.
4.	Shri Manohar Parrikar, the Hon. Leader of Opposition	Made a mention regarding the fear and anxiety in the minds of people that inspite of clear assurance given in the Assembly during the monsoon season, the Deputy Collector is not executing demolishing order in CRZ area in respect to the illegal construction by True Axis at Morjim.	17/12/2009	Shri Aleixo Sequeira, the Hon. Minister for Environment replied to the mention.
5.	Shri Dayanand Narvekar, MLA	Made a mention regarding the implementation of Sports Policy by Education Department including Xth and XIIth exams are not in time with the policy that insistence of prelim examinations at the cost of National/State participation is proving detrimental sportsman.	17/12/2009	Shri Atanasio Monserrate, the Hon. Minister for Education replied to the mention.

1	2	3	4	5
6.	Shri Dilip Parulekar, MLA	Made a mention regarding the apprehension in the minds of people, component/shareholders of Comunidade of Serula on the report appeared in the Tarun Bharat that Alex Pulicar and others who were prosecuted and charge sheeted for corruption and misusing Comunidade fund have again re-elected in Comunidade Committee by improper means.	18/12/2009	Shri Jose Philip D'Souza, the Hon. Minister for Revenue replied to the mention.
7.	Shri Milind Naik, MLA	Made a mention regarding the apprehension and anxiety in the minds of people that due to proposed expansion of Mormugao Port Trust particularly coal handling terminal and failure to control the pollution as also loading of Infrastructure of the city due to expansion and steps Government intends to take to get the issue sorted out before it is too late.	18/12/2009	Shri Francisco Xavier Pacheco, the Hon. Minister for Tourism replied to the mention.
8.	Shri Damodar Naik, MLA	Made a mention regarding apprehension and anxiety in the minds of Goan employees working in various Industries for non payment of their salary during last six to seven months thereby creating problem for them to live their daily life in the present scenario of increase in prices of various essential commodities. The said	18/12/2009	Shri Joaquim Alemao, the Hon. Minister for Labour replied to the mention.

1	2	3	4	5
		industries are also now bringing migrant labour to replace them and allowing them to stay in the premises of industries without prior permissions from various authorities.		
9.	Shri Dayanand Narvekar, MLA	Made a mention regarding the injustice being done to the children of OBC in Government, Government Aided Institutions in Goa by recruiting Non OBC persons to OBC reserved posts.	18/12/2009	—

28. VALEDICTORY REMARKS BY THE HON'BLE SPEAKER

Shri Pratapsingh Raoji Rane, the Hon. Speaker, made valedictory remarks on the conclusion of the Session.

29. NATIONAL ANTHEM

The National Anthem was played in the Legislative Assembly on the conclusion of the Session on 18/12/2009.

30. Date on which the House was adjourned *sine die*: 18/12/2009 at 2.15 PM.

31. Date of prorogation of the Ninth Session (15th -18th December, 2009) of the Fifth Legislative Assembly of the State of Goa : 29/12/2009

32. Name of the Governor who issued the Order of Prorogation : His Excellency, the Governor of Goa, Dr. S.S. Siddhu